

this Order; but not falling in the category of—

(a) new formulations evolved by adoption of manufacturing techniques as a result of appreciable product development work which has improved their therapeutic value;

(b) new formulations containing as the active ingredient a new drug which is a product of original research in India;

(ii) not exceeding 100 in the case of new formulations evolved by adoption of manufacturing techniques as a result of appreciable product development work which has improved their therapeutic value.

(iii) not exceeding 150 in the cases of new formulations containing as the active ingredient a new drug which is a product of original research in India.

Provided that in regard to formulations falling under clause (ii) above, the mark-up shall be reduced to 75 at least after a period of 3 years commencing from the date of introduction of the new formulation which in special cases, for reasons to be recorded in writing, may be extended by the Central Government to 5 years commencing from the date of introduction of the said new formulation.

Provided further that in the case of formulations falling under clause (iii) above, the mark-up shall be reduced to 75 at least after a period of five years commencing from the date of introduction of the new formulation."

While fixing the prices of canalised bulk drugs distributed by the State Chemicals and Pharmaceuticals Corporation of India Ltd./Indian Drugs & Pharmaceuticals Ltd., effort is made to effect minimum changes in the existing prices so as to ensure that the prices of formulations which are based on bulk drug prices are not changed frequently and a measure of stability is achieved in regard to formulation prices. With this end in view the prices that are fixed by the Government for the canalised bulk drugs

might result in under recoveries in certain cases and over recoveries in certain other cases. It has been the practice to adjust such surplus as might emerge in the process while fixing the prices during the same or the subsequent year.

(e) No, Sir.

Recruitment of casual labour at Kharagpur

361. SHRI SUDHIR GHOSAL: Will the Minister of RAILWAYS be pleased to state:

(a) policy adopted by South Eastern Railway in respect of recruitment of Class IV category and casual labour at Kharagpur workshop and Kharagpur Division;

(b) how many casual labourers Class IV category staff have been recruited during the last four years at Kharagpur workshop and Kharagpur Division; and

(c) how many of them are through Kharagpur Employment Exchange?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

238 डाउन दानापुर-हावड़ा तेज चलने वाली दाबी गाड़ी का पटरी से उतर जाना

362. श्री युवराज : क्या रेल मंत्री यह दताने की कृपा करेंगे कि :

(क) क्या 28 मई, 78 को पूर्व रेलवे पर बराड़ तथा पण्डाटक के बीच 238 डाउन दानापुर-हावड़ा तेज चलने वाली यात्रा गाड़ी के डिब्बों के पटरी से उतर जाने के फलस्वरूप कई व्यक्ति मारे गये थे तथा घायल हो गये थे ;

(ख) क्या गाड़ी दो बजे पटरी से उतरी थी और केवल इंजन तथा एक डिब्बा ही पटरी पर रह गये थे ; और

(ग) यदि हाँ, तो घटनाग्रस्त व्यक्तियों को कितनी राशि का मुआवजा दिया गया था इस दुर्घटना के लिये दोषी अधिकारियों